As regards, Delhi's Role Model Smart City, Land Pooling Policy, 2018 of Delhi Development Authority (DDA) envisages development in Land Pooling areas through use of Smirt-City principles including arrangements for disposal and treatment of waste-water, rain water harvesting, solid waste management, storm water drainage, water recycling, etc.

Aadhaar access for night shelters

2789. SHRI B.K. HARIPRASAD: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware that huge numbers of homeless and beggars refused to temporarily move to night shelters and large numbers were denied just due to not having Aadhaar card;

(b) if so, the reasons therefor; and

(c) the State/UT-wise and year-wise details during the last three years thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) It is the primary responsibility of Governments of the States/Union Territories to provide shelter for the urban homeless. In order to complement and supplement their efforts in this regard, Ministry of Housing and Urban Affairs is administering a scheme 'Shelter for Urban Homeless' (SUH) as one of the components of Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM), through respective States/UTs. Under this, 24x7 permanent shelters are provided to cater to the requirements of urban homeless. No data is maintained by the Ministry of Housing and Urban Affairs about the number of homeless who have refused to move temporarily to shelters.

Operational Guidelines of SUH provide that the socio demographic particulars of the individuals should be collected by the shelter coordinator in the prescribed form at the time of admission to the shelter. These details are basically required for exploring the possibility of re-integration of homeless with their families. The Registration Form for registering the urban homeless in shelter does not prescribe for presenting any identify proof including Aadhaar.

The shelters under DAY-NULM are, however, a space for convergence and provision of various entitlements of social security, food, education and health care system. Accordingly, the Shelter Management Agencies and Committees would be

responsible to ensure the availability of various entitlements and benefits to the homeless. These benefits include Electors' Photo ID Card, Aadhaar Card etc.

(c) Does not arise.

Health and rights of contractual workers

2790. SHRIMATI ROOPA GANGULY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what mechanism are in place to ensure the health and rights of contractual workers;

(b) whether there is any method to penalise the employers in case of infraction of laws; and

(c) whether any such penalty has been imposed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The institutional mechanism of Central Industrial Relations Machinery (CIRM) under the Chief Labour Commissioner (Central) {CLC(C)} is in place for the purpose of implementation of the provisions of the various labour laws, including occupational safety and health, and protection of the rights of contract workers in the Central sphere. The labour laws and the rules thereunder provide for varying penal provisions depending upon the nature of contraventions/ violation and the same are imposed in the process of enforcement. The inspections conducted, irregularities detected, the prosecutions launched and the convictions obtained against Contractors and Principal Employers by the CIRM in the Central Sphere under Contract Labour (Regulation and Abolition) Act, 1970 during the last five years is given in the Statement.

Statement

Details of inspections conducted under the Contract Labour (Regulation and Abolition) Act, 1970 during the last five years in Central Sphere's establishments

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
1.	No. of inspections conducted	4744	10593	8843	8490	8577
2.	No. of irregularities detected	60184	117936	89296	97779	87928